NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

39. IA 3125(MB)2024
IN
C.P. (IB)/738(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Srinidhi Comprint Private Limited
Vs
First Flight Couriers Limited

Section 9, 12(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Ayush a/w Adv. Chinmay Bhojani i/b Apex Law Partners for the Applicant/ Resolution Profession through physical mode. No representation on part of the Respondent.

   IA-3125(MB)2024

2. Ld. Counsel for the Applicant submits that this Bench allowed extension Application i.e. *IA-3317/2024*. Hence, there is no need of the present Application. Hence, the present Application bearing *IA-3125/2024* becomes infructuous.
3. In view of above, the present Applicant is **dismissed** as infructuous.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)